



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

ORDER SHEET

Application No. O.A. 735 of 2006

Applicant(s) Y. V. Narayana and Others Respondent(s) Union of India and Others

Advocate  
for Applicant(s) M/s. P. K. Mohapatra Advocate  
for Respondent(s) S. K. Nath,  
K. Ghosh.

NOTES OF THE REGISTRY

I. P.O of Rs. 65/- filed.  
Copy not Served.  
For service of Registration  
please.

DR  
26/10/06

DR  
26/10/06

For Admision with  
Interim order and O.A.

Copy Served.

ORDERS OF THE TRIBUNAL

REGISTER

DR  
By Register 26.10.06.

1. Order dated 30.10.2006.

Heard Mr. Mohapatra, Learned  
Counsel for the Applicant and Mr. S.  
Ghosh, learned standing Counsel for the  
Railway on whom a copy of this OA  
O.A. filed seeking permission to  
Prosecute this case. Initially is allowed  
accordingly disposed of.

DR  
(Handwritten)

Bench.

27-10-06.



2. Order dated 30.10.2006.

Heard the counsel for both sides.

Promotions to the Post of Tech-III is the subject matter of consideration in this OA. It is the case of the Applicants that since representations filed by them did not yield any result, they have approached this Tribunal for redressal of their grievances. On the said premises, learned counsel for the Applicant while insisting for issue of notices, Prays for ad-interim direction to the Respondents not to fill-up the promotional Posts Tech-III during the pendency of this OA.

It is clarified by the Ad. Standing Counsel for the Rlys. that the seniority list is yet to be finalised. He has also clarified that the Respondent No. 7 is the competent authority to take decisions on this issue.

In view of the above, since representations are still pending with the competent authorities, especially Res no. 7, Respondent no. 7

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Copy of Order with  
Copy of OA may be sent  
to all respondents by  
Regd. post / ED.

1.11.06

W  
7/11/06  
S.O.(D)

is hereby directed to pass  
appropriate orders within a period  
of ~~within~~ one month from the  
date of receipt of a copy of  
this order.

In the result, this OA is  
disposed of ~~all~~ this administration  
along with the observations and  
directions made above.

Send copies of this order  
along with OA to the Respondent  
and three copies of this order  
be given to Adv. counsel for  
both sides -

*W. M. E. (M. E. 11/11/06)*